

12.29 hrs

## BUSINESS ADVISORY COMMITTEE

## Eighth Report

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN KUMARAMANGALAM): Sir, I beg to move:

"That this House do agree with the Eighth Report of the Business Advisory Committee presented to the House on the 27th November, 1991".

MR. SPEAKER: The question is:

"That this House do agree with the Eighth Report of the Business Advisory Committee presented to the House on the 27th November, 1991"

*The Motion was adopted.*

MR. SPEAKER: Now we shall take up the legislative business...

*(Interruptions)*

PROF. PREMDHUMAL (Hamirpur): Mr. Speaker, Sir...*(Interruptions)*

MR. SPEAKER: No, today we are not having it...

*(Interruptions)*

MR. SPEAKER: No, I say, today we are not having it. We have gone to the other item. Please leave it. Please do not swing it like this. If you make it on Monday, it does not make any difference.

PROF. PREM DHUMAL: It is very important, Sir.

MR. SPEAKER: Please do not swing it like this. Now we have gone to the other item. On the coming day we will take up. But then let us not swing it like that. It does not look nice.

SHRI P.G. NARAYANAN (Gopichettipalayam): It is a very serious matter, Sir, affecting the people of Tamil Nadu.

MR. SPEAKER: We will consider it. I also may ask the Minister to look into it. Do not twist the procedure of the House to suit your convenience. Now that we have gone to the other item, we will take it up on Monday. I promise you, we will take it up on Monday. Please sit down now.

12.31 hrs.

TEA COMPANIES (ACQUISITION AND TRANSFER OF SICK TEA UNITS) AMENDMENT BILL - *CONTD.*

[English]

MR. SPEAKER: Now we are taking up the legislative Business. Further discussion on the motion for consideration of the Tea Companies (Acquisition and Transfer of Sick Tea Units) Amendment Bill moved on 28th November, 1991. Shri Pius Tirkey is not here. Shri K.M. Mathew.

SHRI PALA K.M. MATHEW (Idukki): I thank you, Sir, for giving me this opportunity. This Bill has only very limited purposes, so, I confine myself to one or two points only.

Some four companies have been nationalised. A commissioner to pay the amounts payable to the employees has been appointed. The claims were received late and those late claims will also be considered. This is what the purport or the gist of the Bill is. But what I want to bring to the notice of the Minister, through you, Sir, is that in tea estates, the conditions of the working people are very poor. In my own State of Kerala, there are so many tea estates and in all those estates, the remuneration and the payments